

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

211. IA/500/2023 IA/4129/2023 C.P. (IB)/1029(MB)2021

IN THE MATTER OF

IREP Credit Capital Private Limited

... Petitioner

Vs

Rajesh Landmark Projects Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 06.11.2023

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Nausher Kohli (PH)

For the Respondent

IA/500/2023: Adv. Anoop U Patil (R1), Adv. Yash Momaiya (PH)

ORDER

IA 4129 of 2023- Counsel for the Applicant wishes to withdraw the present IA to come back with better facts. Allowed as prayed for. Accordingly, the IA is **disposed of**.

IA 500 of 2023- After addressing the arguments for short while, the Counsel for the Applicant prays for time to give a proper chronology of events along with the Judgment of Hon'ble High Court rendered in CWP No. 5116 of 1882. In view thereof, adjourned to **30.11.2023** for further arguments.

Sd/-
MADHU SINHA
Member(Technical)
/z/

Sd/-
REETA KOHLI
Member(Judicial)